

Central Administrative Tribunal
Principal Bench, New Delhi
OA No.2330/2015

New Delhi, this the 28th day of January, 2020

Hon'ble Mr. S.N.Terdal, Member (Judicial)
Hon'ble Mr.Mohd. Jamshed, Member (Administrative)

Const. Vijay Pal, Age-47 years,
PIS No. 28884245,
S/o Sh. Ved Prakash,R/o H. NO.550, Gali No.3,
Vivekanand Nagar, Bahadurgarh
District-Jhajjar, Haryana

–Applicant

(By Advocate: Mr. Sachin Chauhan)

Versus

1. Govt. of NCTD through
The Hon'ble L.G., GNCTD, Rajniwas,
5 Shamnath Marg, Delhi.
2. The Commissioner of Police,
Delhi Police,
PHQ, I.P. Estate, New Delhi.
3. The Addl. Commissioner of Police,
Armed Police, Through the Commissioner of Police,
PHQ, I.P. Estate, New Delhi.
4. The Dy Commissioner of Police,
1st BN., DAP,
Through the Commissioner of Police,
PHQ, I.P. Estate, New Delhi. – Respondents

(By Advocate: Mr.Amit Ananad)

O R D E R (ORAL)

By Hon'ble Mr. S.N. Terdal, Member(J):-

Learned counsel for the respondents submits that in view of the order dated 13.11.2018 passed by this Tribunal in OA No. 2930/2013 (**ASI Tej Singh vs. Govt of NCTD & Ors.**) particularly in para 10 to 13 this OA be dismissed. Accordingly, this OA is dismissed in view of the observations made in paragraphs 10 to 13 of the said judgment. No order as to the costs.

(Mohd. Jamshed)
Member(A)

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(S.N. Terdal)
Member (J)